

LOK SABHA DEBATES

Part II—Proceedings other than Questions and Answers

09.12.2019

5789

LOK SABHA

Wednesday, 20th April, 1955

The Lok Sabha met at Eleven of the Clock.

[Mr. Speaker in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-55 A.M.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES ETC.

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statement showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various Sessions shown against each:—

1. Supplementary Statement No. I—Ninth Session, 1955 of Lok Sabha.

[See Appendix XI, annexure No. 45.]

2. Supplementary Statement No. V.—Eighth Session, 1954 of Lok Sabha.

[See Appendix XI, annexure No. 44.]

3. Supplementary Statement No. IX—Seventh Session, 1954 of Lok Sabha.

[See Appendix XI, annexure No. 43.]

104 L.S.D.—1

5790

4. Supplementary Statement No. XV.—Sixth Session, 1954 of Lok Sabha.

[See Appendix XI, annexure No. 42.]

5. Supplementary Statement No. XX—Fifth Session, 1953 of Lok Sabha.

[See Appendix XI, annexure No. 41.]

6. Supplementary Statement No. XXV.—Fourth Session, 1953 of Lok Sabha.

[See Appendix XI, Annexure No. 40.]

7. Supplementary Statement No. XXX.—Third Session, 1953 of Lok Sabha.

[See Appendix XI, annexure No. 39.]

8. Supplementary Statement No. XXXVIII.—Second Session, 1952 of Lok Sabha.

[See Appendix XI annexure No. 38.]

9. Supplementary Statement No. XXIX.—First Session, 1952 of Lok Sabha.

[See Appendix XI, annexure No. 37.]

BUSINESS OF THE HOUSE

ALLOCATION OF TIME ORDER

Mr. Speaker: I have to inform the House that the Business Advisory Committee met on the 19th April, 1955, and agreed to the allocation of

[Mr. Speaker]
time in regard to Government legis-

lative and other business as mentioned below:

	Time allocated
1. The State Bank of India Board Reserve Bank of India (Amendment) Bill	20 hours
2. The Hyderabad Export Duties (Validation) Bill	1 hour
3. The Insurance (Amendment) Bill, as passed by the Rajya Sabha	½ hour
4. The Indian Railways (Amendment) Bill, as passed by the Rajya Sabha	½ hour
5. The Hindu Marriage Bill, as passed by the Rajya Sabha	30 hours
The Commanders-in-Chief (Change in Designation) Bill	15 minutes
The discussion on the report of the Commissioner for Scheduled Castes and Scheduled Tribes	5 hours (excluding the time already taken during the last Session).

The Committee suggested that after the motion for consideration of the State Bank of India Bill was adopted, there might be a gap of two days before the clause-by-clause consideration was taken up, in order to enable the Finance Minister to have informal discussion with Members on the amendments that might be tabled on this Bill.

The Committee also recommended that the House might sit one hour longer on the following days:

Thursday, the 21st April, 1955,
Monday, the 25th April, 1955, and
Thursday, the 28th April, 1955.

I shall now ask the Minister of Parliamentary Affairs to move a motion for the approval of this Bill by the House.

श्री पी० एन० राजभाज (शोलापुर—रीढ़त—अनुसूचित जातियाँ): अनटचीबिली बिल कब आने वाला है ?

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): That has already been announced.

श्री पी० एन० राजभाज : अनटचीबिली बिल जो है वह इस सेशन में आने वाला है या नहीं ?

अध्यक्ष महोदय : आप जरा दीखिये, वह बजेन्डा पर आ गया है ।

श्री पी० एन० राजभाज : इस के लिये ज्यादा घंटे चाहिए ।

अध्यक्ष महोदय : उस पर तो हाउस की पिजनेंस एंडवाइजरी कमेटी का आर्डर हो चुका है और उस को हाउस ने एंडाउट भी कर लिया है । अब उस में परिवर्तन नहीं हो सकता है । जो कुछ है उसी में आप को सन्तोष होना चाहिए ।

12 Noon.

Shri T. K. Chaudhuri (Berhampore): May I know whether the Bills which you just now mentioned will be taken up in the order in which you mentioned them?

Mr. Speaker: The order will be stated by the hon. Minister of Parliamentary Affairs today or tomorrow and what I stated is not the order in which the Bills should be taken; it is merely allocation of time.

Shrimati Maydeo (Poona South): No time has been allotted for the Succession Bill.

Mr. Speaker: An allocation has been made now but all things cannot be crowded together. The House will then have to sit longer. If it does not want to sit longer, it must take up such business as is considered urgent by the Government. It is

not for the Business Advisory Committee but it is for the Government to decide.

Shrimati Maydeo: Will 20 hours be sufficient for the Hindu Marriage Bill?

Mr. Speaker: It is a question of allotment by the House.

Shri Achuthan (Cranganur): Is there any extension of the sitting further?

Mr. Speaker: An announcement will be made tomorrow. Hon. Members who are keen to have all the business put through in this Session should also be prepared for a longer Session.

Shri Satya Narayan Sinha: I beg to move:

"That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to Government legislative and other business as announced by the Speaker today."

Shri T. B. Vittal Rao (Khammam): I want to oppose this motion on the ground that there is no time allotted to discuss the Press Commission's recommendations. We were categorically given an assurance that it would be discussed during this session. From what I read in the papers it is going to be discussed in this Session in Rajya Sabha. We should find some time for this as well in this House.

Shri Satya Narayan Sinha: This matter was discussed in the Business Advisory Committee also when the hon. Member's representative was also present. There we explained the situation and the circumstances and difficulties. The hon. Member said that the Rajya Sabha is going to discuss it but Government has not made up its mind absolutely. If the other House proceeds for the discussion it is for them to decide. I do not think this House will ever agree to have anything discussed without hearing anything on behalf of the Government. The Government has not made up its mind.

Mr. Speaker: The position is entirely different. What is placed before the House is the allocation made according to the decision arrived at in the Committee. The question of priorities and urgencies is a matter for the Government to decide and I do not think there could be any opposition really speaking to this motion because some other Bill is not treated as urgent. The hon. Member has had his say and the explanation, whether acceptable or not, has been given by the hon. Minister of Parliamentary Affairs.

So, the question is:

"That this House agrees with the allocation of time proposed by the Business Advisory Committee in regard to Government legislative and other business as announced by the Speaker today."

The motion was adopted.

Mr. Speaker: So, this becomes the allocation of time order of the House. I may now announce that the House will sit on the 6th of May also.

FINANCE BILL—contd.

Mr. Speaker: The House will now proceed with the Finance Bill.

Before the House proceeds further, I have to invite the attention of the House to some misunderstanding and to some misleading reports in the Press today about the absence of the hon. Finance Minister. I have verified from the Deputy-Speaker and all that he said was that when the Finance Bill is being discussed—I am giving the substance and I am not quoting the words—it is no use merely having the presence of the Finance Minister or his deputy. Yesterday, The Minister of Revenue and Civil Expenditure was present in the House. But the point was that the various points arose for which the Members expect a reply but which reply could not be given by the Finance Minister as he is not concerned with the details of all the administration of the Government. It is, therefore desirable that the Ministers should be present when